

Central Administrative Tribunal, Principal Bench

Contempt Petition No.252 of 2002 in M.A.2045/2002
Original Application No.213 of 2000

New Delhi, this the 19th day of December, 2002


Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.A.T. Rizvi, Member(A)

N. Manjunatha Prasad,
S/o Shri D. Narayan
R/o No.111, 4th Main, 4th Cross,
Mathikere, Bangalore-560054
Chief Executive Officer,
Asansol Durgapur Development Authority,
West BengalApplicant

(By Advocate: Shri Amitesh Kumar)

Versus

1. Shri Ajay Kumar Agarwal, IAS
Secretary,
Department of Personnel & Training
Ministry of Personnel, Public Grievances &
Pensions, North Block,
New DelhiRespondent

(By Advocate: Shri V.S.R. Krishna)

O R D E R (ORAL)

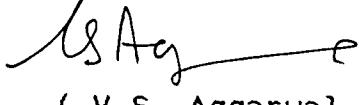
By Justice V.S. Aggarwal, Chairman

It is agreed between the parties that for the present, rule be discharged but if the stay granted by the Supreme Court is vacated, the applicant be granted the liberty to file a fresh application.

2. Allowed as prayed. Subject to aforesaid, the rule is discharged.


(S.A.T. Rizvi)

Member(A)


(V.S. Aggarwal)
Chairman

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